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MCC-2820-2024

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH

ON THE 20<sup>th</sup> OF MARCH, 2025MISC. CIVIL CASE No. 2820 of 2024*SMT. GULSHAN CHOURASIYA**Versus**SHASHANK RANJAN CHOURASIYA*

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Appearance:

*Ms.Madhuri Chourasiya - Advocate for the applicant.*

*None for the respondent, inspite of service of notice.*

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ORDER

This MCC under section 24 CPC has been filed by the applicant/wife seeking transfer of HM No.189-A/2023 [Shashank Ranjan Chourasiya Vs. Gulshan Chourasiya] from Principal Judge, Family Court, Chhattarpur to Family Court, Bhopal.

Since no one has appeared to oppose the application and for the reasons mentioned in the application, the same is allowed.

Accordingly, it is directed that Case [HM No.189/2023 (Shashank Ranjan Chourasiya Vs. Gulshal Chourasiya)] is transferred from Family Court, Chhattarpur to to Family Court, Bhopal.

Let a copy of this order be sent to both the concerned Courts.

(AVANINDRA KUMAR SINGH)  
JUDGE

